

14.07 hrs

BIHAR APPROPRIATION  
(VOTE ON ACCOUNT) BILL, 1995 \*\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the financial year 1995-96.

MR. SPEAKER: The question is:

"That leave to be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the financial year 1995-96".

*The motion was adopted.*

SHRI M.V. CHANDRASHEKHARA MURTHY: I introduce the Bill. \*

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move\*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Bihar for the services of a part of the financial year 1995-96 be taken into consideration".

MR SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Bihar for the services of a part of the financial year 1995-96 be taken into consideration".

*The motion was adopted.*

MR. SPEAKER: Now, the House will take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. SPEAKER : The question is:

"That Schedules stand part of the Bill."

*The motion was adopted.*

*The Schedule was added to the Bill.*

MR. SPEAKER : The question is:

"That Clause 1. the enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the long Title were added to the Bill.*

MR. SPEAKER: Now, the Minister may move that the Bill be passed.

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed".

MR. SPEAKER: The question is:

"That the Bill be passed".

*The motion was adopted.*

14.10 hrs.

BIHAR APPROPRIATION BILL, 1995 \*\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1994-95.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1994-95".

*The motion was adopted.*

SHRI M.V. CHANDRASHEKHARA MURTHY: I introduce the Bill. \*

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1994-95, be taken into consideration".

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1994-95, be taken into consideration".

*The motion was adopted.*

\* Introduced moved with the recommendation of the President.

\*\* Published in the Gazette of India, extraordinary, Part-II, Section 2, dated 30.3.95.

MR. SPEAKER The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted*

*Clauses 2 and 3 were added to the Bill.*

MR SPEAKER: The question is:

"That Schedule stand part of the Bill."

*The motion was adopted.*

*The Schedule was added to the Bill.*

MR. SPEAKER: The question is:

"That Clause 1, the enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

MR. SPEAKER: Now, the Minister may move that the Bill be passed.

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

[English]

MR. SPEAKER: Having done so much, I believe we deserve our lunch.

SHRI CHANDRA JEET YADAV (Azamgarh): What other business remains to be done Sir?

MR. SPEAKER: There are two Bills which are to be passed. We will take them up after the recess.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Are we having a lunch break?

MR. SPEAKER: After having done so much, we deserve not merely 'lunch', but a 'lunch-hour'. The House stands adjourned for Lunch to reassemble at 3.15 p.m.

14.12 hrs.

*The Lok Sabha then adjourned for Lunch till Fifteen Minutes past Fifteen of the Clock.*

15.20 hrs.

*The Lok Sabha re-assembled after Lunch at Twenty Minutes past Fifteen of the Clock.*

(Shri Tara Singh in the Chair)

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, I have a submission to make. The next Bill pertains to Shri Kamal Nath. His Private Secretary has sent information here that because of a bereavement he had to leave Delhi suddenly. I, therefore, would request you to take up the next Bill on the agenda which will be piloted by Shri G. Venkat Swamy.

MR. CHAIRMAN : Does it have the consent of the House?

SEVERAL HON. MEMBERS: Yes.

15.21 hrs.

### COTTON TRANSPORT REPEAL BILL \*\*

*As passed by Rajya Sabha.*

MR. CHAIRMAN : We shall now take up Item 53 on the Agenda-Cotton Transport Repeal Bill.

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY): I beg to move: \*

"That the Bill to repeal the Cotton Transport Act, 1923, as passed by Rajya Sabha, be taken into consideration."

Mr. Chairman, Sir, the Cotton Transport Act, 1923 was enacted on 23rd February, 1923 to provide for restriction and control on transport of cotton to ensure maintenance of purity of superior varieties of staple cotton grown in specified tracts and to prevent its admixture with the inferior varieties. The provisions of this Act have been hampering the timely and free movement of cotton particularly to the spinning mills in recent times in view of the manifold increase in production of cotton, and change in the marketing and consumption factors.

In order to remove regulation on movement of fully-pressed cotton within the industrial zones of the country and to ensure timely movement of cotton to the mills, it is considered necessary that the Act be repealed. The proposed Bill seeks to achieve the aforesaid objectives.

MR. CHAIRMAN : Motion moved:

"That the Bill to repeal the Cotton Transport Act, 1923, as passed by Rajya Sabha, be taken into consideration."

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Mr. Chairman, Sir, the Cotton Transport Repeal Bill, 1994 presented by the Hon. Minister just now appears to be good and very general. However, I am reminded of a couplet of a poet, Bihari which reads as follows :

"Satsaiyan Ke Dohre Jyon Navik Ke Teer,  
Dekhan Mein Chhote Lage Ghav Kare Gambhir".

\* Moved with the recommendations of the President.

\*\* Published in the Gazette of India, extraordinary Part II, Section 2, dated 30.3.95.